

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI

## INDEX

IN

**RESPONSE OF THE APPLICANT**

(To the documents placed by the respondents before the Hon'ble  
Bench during hearing dated 04.07.2024)

IN

**Execution Petition No 5 of 2024**

IN

**Original Application No. 6 of 2012****In the matter of:**

Nizamuddin West Association (Regd.) ... Applicant

Versus

Union of India and Others ... Opposite Parties

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Place: Delhi

Date: 30.07.2024

Applicant through:



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**RESPONSE OF THE APPLICANT**

1. This document is being filed by the applicant in response of the documents tendered by the Government of Delhi (GNCTD) and other respondent authorities including the DDA, DJB and the MCD. The applicant seeks to highlight the sorry state of affairs and unsatisfactory performance by the authorities in addressing the larger issue of pollution-free river Yamuna and the non-cleaning of drains from which there is a regular, unabated and direct discharging of untreated waste into the river Yamuna and that there is only a half-hearted attempt to carry out dredging and desilting in the Barapulla Drain.

**Applicant completed arguments**

**Respondents were heard at length: filed many documents**

**Now the final overview of the situation today**

2. The solution to the problem faced by the residents in the Barapulla area and indeed also to the whole of the city can be segregated into several parts.
3. First, the issue of having a system of comprehensive removal of debris, dredging and desilting so that the problem of inefficient disposal of storm-water and overflow / backflow of the drain water into the houses of the residents does not happen year after year.
4. Second, the issue of STPs not being constructed, being constructed but not operating up to standards and the ultimate degeneration of the entire sewage treatment infrastructure as of today where the authorities effectively take the stand that the STPs will not be constructed.
5. Third, while the authorities projected the construction of DSTPs as an alternative to the network of STPs: this alternative network has also now been given up leaving the city with little or no sewage treatment system.
6. There are many more things to be done but the applicants are not dealing with them today because the situation after 15 years of litigation and disobedience of Court orders is virtually at the starting point today. Instead, applicant is focusing on certain specific reliefs sought which can be granted to day and enforced immediately so that immediate relief is experienced by the tens of thousands of houses in the area of the calamity.

#### **Documents filed by the authorities**

##### **Photo-Ops in the Newspapers and grand statements**

7. In response to the written submission of the applicant dated 27.06.2024 and the additional written submission dated 03.07.2024, the respondents filed the following documents:

- a. GNCTD filed documents in respect of dredging and STPs
  - b. DDA filed documents in respect of STPs only and not a word about dredging even though DDA is responsible for dredging a substantial part of the Barapulla Drain from A7 to Yamuna (indicated at Page 10576 of the submissions). This is shocking, **especially since the LG himself- as reported in the newspapers- directed the dredging to be done “on a war footing.”**
  - c. The MCD is required to do dredging from A to A-1 which is substantial stretch yet no submissions were made and no documents were filed.
8. In a highly publicized visit to the flood affected areas which was reported by all the newspapers, the Hon’ble LG **thought it fit to visit certain upper class areas and ignored one of the biggest drains of Delhi- the Barapulla.** He visited areas near **Maharani Bagh & New Friends Colony, near Connaught Place, near Golf Link and near the Lodhi Road MP Bunglows.** The report in the Indian express on 30.06.2024 says that the Hon’ble LG says:
- “... directed the agencies concerned to carry out desilting of drains **on a war-footing** so the situation did not happen again.
- “Saxena directed the agencies to make the water drainage system fool-proof to avert the recurrence of such incidents in the future and expressed displeasure that none of the major

drains were desilted and cleaned as part of monsoon preparations, which essentially led to heavy waterlogging with several parts of the city getting inundated in chest-deep water”

““The Taimur Nagar drain, under the Municipal Corporation of Delhi (MCD), was heavily choked by a huge quantity of silt and garbage deposit that prevented the water from flowing down...Following this, Saxena visited ITPO and Tilak Bridge drains, both owned and maintained by the Public Welfare Department (PWD), where he found a similar condition. Clogged drains due to garbage and debris dumping resulted in backflow of water and flooded the entire stretch around ITO,”

“After visiting the Kushak Nallah opposite Dayal Singh College, the Golf Links drain, and Bharti Nagar, where locals complained of choked drains and sewer lines, the L-G directed the New Delhi Municipal Council (NDMC) officials to get the desilting of the drains done immediately and deploy additional pumps as and when required to clear waterlogging in case of heavy rains.

“... He warned that any negligence would be viewed seriously and action would be taken against the erring officials. He also expressed displeasure over the garbage dumped in the

drains at all of these sites and issued strict instructions to the concerned agencies to remove all garbage, debris and sludge in 3-4 days and report the same along with photographic and video evidence” the official added.

“... has issued instructions to put in place a comprehensive plan comprising long-term measures to deal with the problems of waterlogging rather than dealing with the issue in a ‘Crisis Management Mode’ or ad-hoc basis.”

A copy of the news-report in the Indian express dated 30.06.2024 is annexed herewith as **Annexure A-1**.

**DDA the principal offender: Has not allotted land for most STPs and DSTPs- therefore, work could not start at all. DDA mainly responsible for pathetic state of affairs.**

9. Applicant now deals with the document filed by the DDA.

These are:

- a. Delhi Jal Board Allotment List (2018-2024).
- b. Status of land allotment to DJB as on 28.06.2024
- c. Letter dated 30.08.2022 by the Dy. Director (IL) of DDA to Executive Engineer of the DJB

10. Dealing first with the document at sub para a. above, it is stated that land has been allotted for **5 STPs** (at Sr. No. 7, 8, 9, 24, 31). Out of this, the STPs at serial no. 8 and 9 **have been cancelled on the request of the DJB.**

11. Land has been allotted for **14 DSTPs** (at Sr. No. 10-17, 20-21, 25, 27, 28, 32). For the DSTP at Sr. 32, **land has not yet been handed over.**
12. Land has been allotted for **14 SPSs** (at Sr. No. 1-6, 18-19, 22-23, 26, 29-30, 32-33). Of these, the SPSs at 18-19, 22, and 26 **have been cancelled on the request of the DJB.** For SPS at Sr. No. 32, **land has not yet been handed over.**
13. As it is apparent from the above status, out of 17 STPs remaining to be installed in compliance of order dated 13.01.2015 of this Hon'ble Tribunal, while land was allotted for 5 STPs but the DJB requested the cancellation of 2 of them. Therefore, as on date land is still to be allotted by the DDA for the remaining 14 STPs.
14. It is also clear that out of the 40 DSTPs as proposed in status report of the DJB dated 23.4.2024 Land has been allotted for 14 DSTPs by the DDA. For on DSTP, **land has not yet been handed over.** Therefore, as on date land is still to be allotted by the DDA for the remaining 27 DSTPs.
15. Further, out of proposed 26 SPS as per order dated 13.1.2015, land has been allotted for 14 SPSs. Of these, 4 SPSs **have been cancelled on the request of the DJB.** For 1 SPS, **land has not yet been handed over.** Therefore, as on date land is still to be allotted by the DDA for the remaining 17 SPSs.

This completes the analysis of document at Sr. a.

16. Analyzing the document at Sr. No. b. (Status of land allotment to DJB as on 28.06.2024) it emerges that of the 3 STPs for which land has been allotted (as mentioned in

document at sr. 'a' above), the updated status at Sr. no. 1 shows that 12208.57 Sq. meters (approximately 3 acres of the 5 acres requested by the DJB) has been allotted on 15.1.2024.

17. Of the 13 DSTPs, for 2 DSTPs (at sr. no. 2 and 8) land has been allotted on 5.3.2024 and 12.1.2024 respectively. For DSTP at sr. no. 3 and 9 land is still to be allotted by the DDA.
18. Of the 9 SPSs, for SPSs at Sr. no. 4 & 5, possession has not been given.

This completes the analysis of document at Sr. b.

19. The document mentioned at sr. no. 'c' above (letter dated 30.08.2022 by the Dy. Director (IL) of DDA to Executive Engineer of the DJB), approving the construction of interceptor sewer from Barapulla Drain to Batla House SPS and construction of 35 MGD SPS at Batla House, Phase II. However, no deadlines are mentioned and no status reports as of now are given.

### **Shocking disobedience of Court orders**

20. **It is shocking to see that DDA filed no status report in respect of the dredging and desilting of the sector from A7 to B. It must be remembered that the entire Yamuna floodplain falls within the jurisdiction of the DDA, which is the main authority for dredging and desilting. If at all blame for the current state of affair is to be placed on any authority, it is the DDA which is the land holding and allocating authority. The Hon'ble LG has advised all and sundry to take up the work at war footing and to**

**finish within 3-4 days. The Hon'ble LG can do well to heed his own advice.**

**Delhi Government shows total lack of concern**

**Huge responsibility but no action**

**Huge time & money spent on hiring consultants,  
preparing reports and extending timelines**

**Passing the bucks**

21. Applicant now deals with the document filed by the GNCTD. These are:

- a. Action taken report dated 23.05.2024 filed by GNCTD before the Hon'ble High Court of Delhi in WP (C) 7594 of 2018
- b. Minutes of the 17<sup>th</sup> meeting held on 18.04.2024 of the Integrated Drain Management Cell (IDMC) dated 08.05.2024
- c. Digital survey plan of inlet & Bridge at Barapullah Drain, Delhi, 2024
- d. Volume report Barapullah Drain Silt Qty between initial level and left bank 2024
- e. Document titled 'Barapulla Drain'.
- f. Letter dated 20.06.2024 by the Executive Engineer, SRD Division-I.

22. In the Action Taken Report at **item 'a'** which is submitted after the 17<sup>th</sup> meeting held on 18.04.2024 of the Integrated Drain Management Cell (IDMC) (document at **item 'b'** above), the GNCTD acknowledges the constitution of the Integrated Drain Management Cell (IDMC) vide order dated 17.3.2020 in compliance of NGT order dated 05.3.2020 in the present O.A. Accordingly a committee was

formed with high functionaries and senior most officers including Chief Secretary- GNCTD, Principal Secretary- UD, Principal Secretary- Revenue, Principal Secretary- Environment, Principal Secretary- PWD, Vice Chairman- DDA, Secretary I & FC, CEO- DUSIB, Commissioners of all Municipal Corporations, CEO of the Delhi Jal Board and Chief Engineer of CPWD.

23. Annexure R-2 at page 6 onwards is the Monthly ATR for the Month of April 2024. The relevant submissions are as follows:

S. No.	Action Points	Timeline as per HC Judgment	Action Taken so far
4	Identification of <b>one single department</b> / agency and issuing of order for assigning the responsibility of management and operations of all twenty-two (22) open drains, which are out falling in river Yamuna, to that Department / Agency.	30.4.2024	Action completed: GNCTD has assigned the <b>responsibility, management and operations of twenty-two (22) open drains, which are out falling in river Yamuna to I&amp;FC Department</b> as one single department / agency vide order dated 29.04.2024. A copy of the order dated 29.04.2024 is at Annexure I.
5a	Submission of report including assessment of quantity of silt in twenty-two (22) drains which are out falling in river Yamuna	15.5.2024	The report including assessment of quantity of silt in twenty-two (22) drains, which are out-falling in river Yamuna is being prepared and will be submitted within prescribed timelines. <b>Out of the 22 drains mentioned in the Hon'ble High Court Order, only three drains</b>

		<p>namely <b>Najafgarh Drain, Shahdara Drain &amp; Barapullah Drain are with I&amp;FC Department.</b> Rest of the 19 drains are still under the jurisdiction of other departments / agencies.</p> <p>Addl. Chief Secretary (UD), GNCTD vide letter no. F-16(918)/UD/W/2024/021769737/2545-2575 dated 29th April 2024 (<b>Annexure I</b>) has directed <b>all concerned to hand over these drains to I&amp;FC Deptt. latest by 31st May 2024.</b> For the drains under the jurisdiction of I&amp;FC Deptt., de-silting work for removal of obstructions is in progress and will be completed by target date as per action plan. Copy of de-silting progress report is annexed at <b>Annexure II.</b></p> <p><b>For the remaining 19 Drains, de-silting work for the current monsoon season will be the responsibility of respective drain owning agencies.</b></p> <p>Once these drains are handed over to I&amp;FC Department, the detailed assessment for quantity of silt will be made and <b>action plans will be prepared for completion of de-silting by Monsoon Season, 2025.</b></p>
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**22 drains were to be I&FC: Only 3 handed over.**

24. As it is evident from the above table, in compliance of the order of the Hon'ble Delhi High Court, the responsibility of operation and management of all 22 drains was to be assigned to one single department / agency. At Sr. 4 in the above table it is stated that GNCTD **has assigned** the responsibility, management and operations of twenty-two (22) open drains, which are out falling in river Yamuna to I&FC Department as one single department / agency. However, in the next paragraph 5(a) it is stated that **Out of the 22 drains** mentioned in the Hon'ble High Court Order, **only 3 drains** namely Najafgarh Drain, Shahdara Drain & Barapullah Drain **are with I&FC Department**. Therefore, there is a clear contradiction with respect to the status of operation and management of the drains in Delhi.

25. It is further stated that Addl. Chief Secretary (UD), GNCTD vide letter dated 29th April 2024 has directed all concerned to hand over these drains to I&FC Deptt. latest by 31st May 2024. It is not clear whether these remaining 19 drains have been handed over to the IF&C department.

26. At page 10 of the Monthly ATR for the Month of April 2024. The relevant submissions are as follows:

S. No.	Action Points	Timeline as per HC Judgment	Action Taken so far
28 (a)	Submission of Action Taken Report regarding increasing the existing capacity of STPs from 667 MGD to 964.5 MGD	6.5.2024	Action Taken Report is as below: <b>1. 15 Nos. STPs are presently working on BOD/TSS: 10/10</b>

28 (b)	To ensure that treated water from these STPs shall meet the prescribed norms and to increase the existing capacity of STPs shall be increased from 667 MGD to 964.5 MGD	<b>31.3.2025</b>	having capacity of 268.13 MGD. 2. 25 Nos. STPs are being upgraded/new constructed on 10/10 having capacity of
28 (c)	Ensuring that no untreated sewage is dumped into river Yamuna	<b>31.3.2025</b>	613.16 MGD. 3. 40 Nos. new DSTPs having capacity of 92 MGD are to be constructed. Total Capacity: 964 MGD Details depicting timeline for upgradation/ augmentation of the existing STPs and construction of new STPs are attached as Annexure IV.

27. In the status report dated 23.4.24 submitted by the DJB, (para 6 at page 10102) it is stated that present estimated sewage generation in Delhi is 792 MGD. Installed treatment capacity is presently 667 MGD. The treatment capacity **likely by September 2024** is 809 MGD. Further, treatment capacity likely to be augmented to 964.5 MGD by December 2025. The deadline set by the Hon'ble Delhi High Court to increase the treatment capacity of the STPs is **31.3.2025**. Despite that, Annexure IV of the Monthly ATR indicates that the GNCTD has shifted the deadlines further to **December 2025**. Therefore, the NGTs order dated 13.1.2015 directing the establishment of 55 STPs has not been complied with till date and the timelines are repeatedly extended without any concrete action plan.

At S. No. 7 of Annexure IV, it is shown that at Delhi Gate Phase III, 10 MGD STP is under upgradation. However, **no land has been allotted for the said STP.** It is stated that land is yet to be handed over by L&DO, MoUHA to DJB for a STP of 10 MGD and the work shall be completed **12 months after award of work.**

28. The above data also shows that only **15 STPs are presently working treating just 268.13 MGD of the target 964.5 MGD.** This has been submitted in past status reports that only 10 of the required 55 STPs are functioning.
29. This committee is functioning since March 2020. However, the perusal of the action taken report reveals a pathetic state of affairs.

**The Nallah has been dredged by 1 meter depth  
Over 2.5 kms of the 6 kms Barapulla Drain  
Not a bad first start but 3.5 kms remain  
This stretch entirely DDA: Not moved an inch.  
Dredged material shifted to the side and will fall back  
Stabilizing of embankment not even begun**

30. With respect to document at **item 'c'** i.e., Digital survey plan of inlet & Bridge at Barapullah Drain, Delhi, 2024, it is to be noted that the nallah carriageway varies in width across the 2.5 kms stretch from Lala Lajpat Rai Marg to (Outer) Ring Road which has been assigned to I&FC Department. The plan however, while showing inlets does not identify obstructions in the nallah carriageway, most notably, the pillars of the Barapulla Elevated Road.

31. With respect to document at **item ‘d’** i.e., Volume report Barapullah Drain Silt Qty between initial level and left bank 2024 it is to be noted that quantities of desilting have been generated based on the Digital survey plan of inlet & Bridge at Barapullah Drain.

**Delhi Govt. admits 15000 cum of debris etc. still to be removed and dumped far away.**

32. Document titled ‘Barapulla Drain’ (at **item ‘e’** above) gives details of quantity of desilting work executed by I&FC Department at site. It is stated as under:

“The work of desilting of Barapulla drain (length 2.5. kms, from Lala Lajpat Rai Marg to Outer Ring Road has been assigned to I&FC department since February 2023 due to long pending exigency of the work and expertise / resources with department for maintain open drain. **In the absence of submission of essential details like hydraulic data, land records, encroachment details, inventory having complete details of assets of drains by MCD, it is yet to be taken over by I&FC department. This office has executed only desilting work at site...**”

33. **Therefore, it is evident from ‘c’ ‘d’ & ‘e’ above that only a limited stretch of Barapulla Drain measuring 2.5 kms is handed over to I&FC, that too is being desilted without the crucial data which the MCD has refused to share. This crucial data is necessary to restore the status (width & depth) of Barapulla carriageway as it was in**

**2010 i.e., before the construction of Barapulla Elevated Road.**

34. Further, in document 'e' above total quantity of desilting is mentioned as 54000 Cum and silt used in bank formation is mentioned as 29000 Cum. It is submitted firstly that the GNCTD has not mentioned the time-period over which this desilting was carried out. Secondly, there is no data as to the quantity of further desilting required.
35. It is crucial to refer to the Minutes of the 17<sup>th</sup> meeting (at point 'b' above) wherein at B (1) (iv) at page 2 it is stated that:

*“The nominated department must ensure an operative plan for regular repair and maintenance of such drains, including embankment of such drains; prevention of dumping of solid waste in such drains including*

*(a)dissuading public from disposing garbage in such drains and*

*(b)penal actions against defaulters; and bio-fencing and afforestation alongside such drains...”*

However, from document 'e' it is evident that other than formation of embankment there is no operative plan for regular repair and maintenance of such drains to control or regulate the situation of uncontrolled and unbridled obstructions in the flow of Barapullah drain.

**Multiple tenders for multiple reports:**

**No implementation at all.**

36. With respect to document 'f' subject of which is providing consultancy services for drainage solutions for storm water system of NCT of Delhi – Baraphulla Basin, Project Supervision and validation of implemented solution, it is stated that on 29.05.2024 M/s. Green Design & Engineering Services Pvt. Ltd. has been awarded the tender as per the subject above.
37. With respect to document 'g' above, it is stated that the consultant will submit their report by 29.11.2024. The agency has been given one year for execution of the solution and one year for solution validation. On page 25 '5.A.' Milestones and Deliverable during preparation of DPR, within one month the consultant is to submit the inception report.
38. However, said inception report due on 29.6.24 has not been submitted in the Court till the hearing date on 4.7.24.

**Status reports by the DJB**

39. Applicant now deals with the document filed by the DJB. These are:
- a. Document titled "Baraphulla Drainage Basin"
  - b. Status Report on behalf of Delhi Jal Board in Compliance of Order dated 13.02.2024, 25.04.2024 of in O.A. No. 06 of 2012.
  - c. Details of existing STPs, proposed DSTPs and trapping of drains in Delhi Jal Board.
  - d. Status of Trapping 8 nos. JJC's drain under Barapullah Basin.

40. With respect to document at **item 'a'** in para 1.1, it is stated that all storm water drains in the basin are under the jurisdiction of I&FC, MCD and PWD.
41. In para 2, it is stated that as far as Delhi Jal Board is concerned the sewage for the command area of Barapulla Basin is treated at Okhla WWTP, Mehrauli WWTP, Ghitorni WWTP and Vasant Kunj Phase I, II, WWTP.
42. Para 2.1, states that there are 105 unauthorised colonies in the Baraphulla Drainage Basin of which sewer network has been completed in 39 unauthorised colonies.
43. In para 3, it is stated that the earlier plan construction of STP of 90.1 MLD at outfall of drain into the river Yamuna has been cancelled due to very high cost of land demanded by DDA and an alternative techno economical proposal has been framed for intercepting the Barapullah drain and conveying the flow to Okhla WWTP.
44. In para 4, the details of the 10 nos. STPs in the command area of Barapullah Basin have been furnished which states that capacity under upgradation will only be completed by December 2025.
45. In para 5 the details of 8 nos. proposed DSTPs are provided stating that for all 8 nos. land has either to be allotted or payment for land is still under process.
46. With respect to document at **item 'b'**, para 6:

“that detailed action plan, as submitted by various departments, were deliberated by HLC at length. All crucial parameters on river health [like BOD<3mg/l, DO>5mg/l, minimum environmental flow-23 cumecs

(437MGD), etc.] were accepted by HLC and to achieve these parameters HLC finalized the action plan, including but not limited to treatment of all sewage generated in Delhi, trapping of all major drains outfalling into river Yamuna, extending sewage network in all unauthorized colonies, trapping of sewage in JJ Clusters, regulation of river Yamuna flood plains including removal of all encroachments/dhobi ghats, enforcement of Delhi Water Board septage management regulations, 2018, utilization of treated STP water, upgradation of 13 common effluent treatment plants (CETP) treating industrial effluent.”

47. With respect to document at **item ‘c’** above, at item 1, the details of 40 nos. STPs are provided including those meetings the standard design parameters for treated sewage water and the capacity under augmentation/upgradation.
48. In item 2, details of 40 nos. proposed DSTPs is provided stating the timelines to be December 2025 and upto 18 months after possession of land allotted to DJB.
49. With respect to document at **item ‘d’** above, details of trapping of sewage from 8 nos. JJ clusters under Barapullah Basin are provided and it is stated at serial no. 5:

“Installation of DSTP not feasible due to jhuggies are present both sides of railway track and forming multiple discharge points, space is also not available. However, this drain is ultimately out falling in Barapullah drain

which is likely to be trapped by December 2024”

It is stated in serial no. 6:

“Installation of DSTP not feasible due to space constraints. However, this drain is ultimately out falling in Barapullah drain which is likely to be trapped by December 2024.”

50. Similarly in serial no. 7, 8, 11, 13, 15, 16 it is stated that installation of DSTP is not feasible due to various reasons such as sewage is discharged underground or due to space constraints.
51. It is more than evident that the documents provided are in flagrant disrespect of various orders and decisions of the HLC since the data and details provided clearly state that **90 MLD STP for Barapullah Basin has been cancelled**, out of 40 existing STPs having a capacity to treat 712 MGD of sewage, **hardly 10 STPs are functioning** leaving more than **440 MLD of sewage untreated**.
52. Further, work has not even started for the 40 proposed DSTPs and therefore the Barapullah Nalla will continue to carry untreated sewage and will continue to be an open sewer against all DPCC norms.
53. The applicant is also annexing certain photographs which show the current status of the Barapullah Drain. These photographs are annexed as **Annexure A-2**.

**For reliefs sought, kindly see page 10588-10589**

**Annexure A-1.****Day after heaviest downpour in 88 yrs, Delhi L-G visits affected areas**

By: Express News Service

New Delhi | Updated: June 30, 2024 13:09 IST

The Lieutenant Governor visited Taimur Nagar, Barapullah Drain, ITPO (India Trade Promotion Organisation), Tilak Bridge, Kushak Nallah, Golf Links, and Bharti Nagar, said officials, adding that he directed the agencies concerned to carry out desilting of drains on a war-footing so the situation did not happen again. A day after Delhi came to a grinding halt following the heaviest spell of downpour in the city in nearly 88 years, Lieutenant Governor VK Saxena inspected several severely affected areas on Saturday.

The Lieutenant Governor visited Taimur Nagar, Barapullah Drain, ITPO (India Trade Promotion Organisation), Tilak Bridge, Kushak Nallah, Golf Links, and Bharti Nagar, said officials, adding that he directed the agencies concerned to carry out desilting of drains on a war-footing so the situation did not happen again. A day after Delhi came to a grinding halt following the heaviest spell of downpour in the city in nearly 88 years, Lieutenant Governor VK Saxena inspected several severely affected areas on Saturday.

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again. “Saxena directed the agencies to make the water drainage system fool-proof to avert the recurrence of such incidents in the future and expressed displeasure that none of the major drains were desilted and cleaned as part of monsoon preparations, which essentially led to heavy waterlogging with several parts of the city getting inundated in chest-deep water,” officials said. The L-G, according to officials, also asked for the immediate removal of encroachment along the drains. Saxena first inspected the Taimur Nagar drain, where large parts of areas in Okhla, Taimur Nagar, Shaheen Bagh, Jasola, Bharat Nagar, Jamia Nagar, and neighbouring upscale colonies like New Friends Colony, Maharani Bagh, and others getting flooded on Friday.

<https://indianexpress.com/article/cities/delhi/heaviest-downpour-88-yrs-delhi-l-g-affected-areas-9423158/>

**Annexure A-2**

**Photographs**



**(A4 to A5-) desilting being done but stabilization of bunds not started**





**DDA - stretch A7 to B**

**Extensive construction in the Nala bed**



**DDA - stretch A7 to B**

**Extensive construction in the Nala bed**



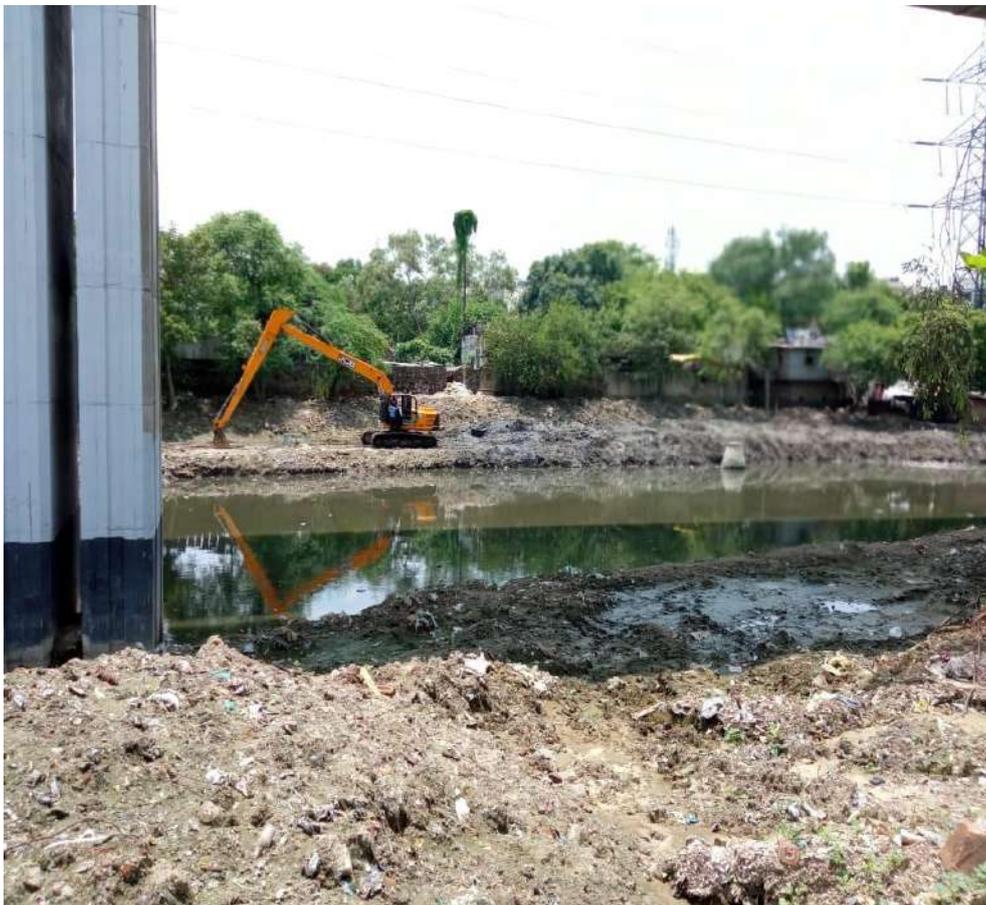
### **Berms in nala bed**

**(A4 to A5-) desilting being done but stabilization of bunds not started**



**Old barapulla bridge visible**









**Desilting being done but silt still lies on the site.**